94

THE APPROPRIATION BILL, 1991

The Assam Appro-

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE DIGVIJAY SINGH): Madam, I beg to move:

That the Bill to ...

श्री जगदीश प्रसाद माथ्र (उत्तर प्रदेश): महोदया यह जो चैन्ज ग्राज के श्रार्डर पेपर में नहीं था वह हाउसस के ग्रंदर चेंज सर्वलेट किया गया हैं। मैं समझता हूं कि सरकार की यह उचित कार्यवाही नहीं हैं। पहले भी ये बिल थे अगर इनको एजेन्डा में शामिल कर लिया जाता तो श्रच्छा होता... (व्यवधान)

उपसमापति : यह पहले से निर्णय हुआ था ऐडवाइजरी कमेटी में कि जो कुछ भी लोकसभा में बिल आएंगे हमारे हाउस में वह पास होंगे । इसीलिए हाउस ऐक्सटेंड हुआ था कि हम लोगों ने ऐप्रोप्रियेशन वर्गरह पास करने हैं। रात को 11 बजे मैसेज ग्राया भीर श्राप लोग 7 बजे से ही बाहर चले गए थे...

श्री जगवीश प्रसाद माथर : सुबह भेज दिए गए होते तो अच्छा होता... (व्यवधान)

उपसभापति : सुबह हंगामें में कोई चीज रिपोर्ट ही नहीं हो रही थीं। इसलिये 12 बजे रिपोर्ट होने तक के लिए रुकना ५ड़ा । हम लोगों को छाली वा५स ही भेजने से ये मनी बिल पास करने ही हैं। इस पः भी निर्णय हम्राया कि ऐप्रोप्रियेशन पर भी भाषण नहीं होंगा । ग्राप चोग शान्ति रखें तो मझे भी मौका मत दीजिए भाषण का ग्रीर बिल पास करिए।

SHRI DIGVIJAY SINGH: Madam, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1990-91, as pased by the Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

priation Bill, 1991

THE DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 & 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI DIGVIJAY SINGH: Madam, I beg to move:

That the Bill be returned.

The question was put and the motion was adopted.

I. THE JAMMU AND **KASHMIR** APPROPRIATION BILL, 1991 AND

H. THE JAMMU AND KASHMHt CRIMINAL LAW AMENDMENT (AMENDMENT) BDLL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF **FINANCE** (SHRI DIGVIJAY SINGH): Madam, I beg to move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of the financil year 1990-91, as passed by the Lok Sabha, be taken into consideration.

Madam, this Bill arises out of a sum of Rs. 128. 53 crores voted by the Lok Sabha on 10th January, 1991, and Rs. 0. 19 crores charged on the Consolidated Fund of the State of Jammu and Kashmir. These amounts have been shown to cover the additional requirements in the current financial year. Full details of the provisions are available in the Supplementary Demands circulated to the Members on the 28th December, 1990.

Madam, I commend the Bill for the consideration of the House.